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SHRI Y. B. CHAVAN: Ouite right, I quite agree that there are certainly some elements in our economy which try to ultimately defeat our purpose. That is, we have to practically see...

SHRI BHUPESH GUPTA: Last night there was an attempt at disrti-buting the unearned

MR. CHAIRMAN: Next question. Mr. Chitta Basu.

SHRI M. M. DHARIA: Sir, this is « very vital question. The Minister has asked for, and we are prepared to give suggestions to the hon. Minister, if the Government is likely to act.

MR. CHAIRMAN: This is not a discussion.

SHRI M. M. DHARIA: It is a very important question.

MR. CHAIRMAN: I have called the next question. Mr. Chitta Basu.

•743. [The questioners (Shri Chitta Basu and Shri Kalyan Roy) were ab-Mnt. For answer, vide Col. 31 infra.]

RE-EXAMINATION OP TAX LAWS

•744. SHRI KRISHAN KANT :t SHRI ARJUN ARORA:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government propose to reexamine the tax laws which permit Hindu undivided family as a separate identity; and
- (b) if so, what steps are proposed to be taken by Government in the matter?

THE MINISTER OF REVENUE AND EXPENDITURE (SHRI VIDYA CHARAN SHUKLA): (a) There is no proposal before Government at present in his behalf.

(b) Does not arise.

SHRI KRISHAN KANT: Even if Ihe proposal is not before the Government, may I know whether they are thinking of reforming the tax laws even now, under which in a Hindu Undivided Family individual taxation will be possible? Why are they not thinking of this thing?

SHRI VIDYA CHARAN SHUKLA

to Questions

Sir, this question, as the hon. Member knows, has been considered from time to time. But there are certain case laws and the opinion given by the Supreme Court in such cases, and because of these complications, we have not yet Deen aD'e fo make any reform. I am not saying that no reform in this particular section of the tax law is needed but how to do it, that is a complicated question, and we are thinking about it.

In her last Budget speech, the hon'ble Prime Minister also made a reference to this particular question, and we are still actively thinking how we can remove those lacunae. If any practical suggestions are given to us, we will bo grateful for them.

SHRI KRISHAN KANT: May I know what are the difficulties and by what time the hon. Minister will be able to overcome them and bring forward a comprehensive legislation to bring about a change in the income-tax law because it will increase the resources of the Government for planning and other purposes?

SHRI VIDYA CHARAN SHUKLA:

I have already indicated that the first difficulty is the legal difficulty.

SHRI KRISHAN KANT: Why do you not remove it?

SHRI VIDYA CHARAN SHUKLA:

We are thinking of how to do that. question of amending, and when you amend a particular law, then the question of the Hindu Code or the fundamental rights of individuals comes. The peculiar institution which is found only among the Hindus is the joint family system. This particular thing is recognised in the Hindu Code comes in the way. Here the other question of throwing self acquired property into the family hotch-pot also arises. This has been dealt with by the various judgments of the Supreme Court and the High Courts, and I can confess that we have not yet been able to find out a complete solution. The hon. Member must be knowing about the ruling in ihe case and Keshavlal Lallubhai's Stremann's Extensive rulings were given about case. matters when the government tried to these improve

[†]The question was actually aksed on the floor of the House by Shri Krishan Kant.

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upon the situation It is a fact, as the hon. Member says that this provides certain lacunae t > certain individuals. If these lacunae could be removed, probably, our t x collection could become more. B it, as I said, we are considering the rratter. I cannot say how long it will i ake for us to resolve this very complic; ted question.

SHRI GODEY MURAHARI: May 1 know whether the recent fine of Rs. 80,000 impo ed on Shri Jagjivan Ram by the Prim; Minister before she left her Finance portfolio was on the undivided family >f Shri Jagjivan Ram or individually on him, and whether the Government is pr >posing to change the law to suit the M nisters?

SHRI VIDYA I CHARAN SHUKLA: Sir, this report r:garding the imposition of fine on ,' hri Jagjivan Ram is an unadulterated ie. There has been no such fine imposec. Only some interested parties are ti ying to spread false rumours of this: ind. I categorically and emphatically deny the allegation. Never such a thing took place.

SHRI GODEY MURAHARI: I wanted to know; be truth of it.

SHRI BHUPE m GUPTA: May I ask not so adu erated a question? According to the papers circulated to the Members of Parliament, it appears that a large nur iber of cases in the higher bracket a e pending; they are not being dispos d of on account of some difficulties n the income-tax law, and as a result if that they can continue the case fc- a long time till they succeed in gettin; them written off. May I know whi ther in such cases the Government is (onsidering the advisability of ensurinj that this matter is expedited and taies are collected and then the matter i gone into? If necessary, refund sho ild be made later on.

SHRI VIDYA CHARAN SHUKLA: Sir, this is our c instant endeavour. As a matter of fact, the hon. Member must be aware that t lere is a provision of advance collectio i of taxes. Along with the return the a lessee is supposed to pay his tax in; dvance, and after that if it is found th; t the tax has been collected in excess of the actual assessment, then refur is are made to them. Therefore, we always try to collect the tax first. If thi tax is uncollected or

overcollected, then necessary adjustments are made

SHRI BHUPESH GUPTA : Mr. Chairman, Sir, I have got....

MR. CHAIRMAN: Please sit down....

SHRI BHUPESH GUPTA: I have got papers given by him.

MR. CHAIRMAN: Let him complete the answer. If you have then got anything to say, you can say.

SHRI VIDYA CHARAN SHUKLA: I was saying that after the advance collection of taxes, if there is underassessment or overassessment, necessary adjustments are made. It is our endeavour always to see that the taxes are collected in time and in due course.

SHRI BHUPESH GUPTA: Now, Sir, all that I want...

MR. CHAIRMAN: What is it that he has not replied?

SHRI BHUPESH GUPTA: That U what I wanted to tell you. Only yesterday we got papers circulated by the Ministry of Finance. I am a Member of the Consultative Committee. In that a huge list is given of about a hundred people whose cases are pending for arrears of taxes, not the problem of advance collection and refund. These are arrears standing for five, six or seven years. He has sent the circular.

SHRI VIDYA CHARAN SHUKLA: Sir, these arrears mainly arise due to the fact that these cases get involved in litigation. Assessments are made, but the assessees do not accept these assessments. They go in appeal to the Appellate Assistant Commissioner, to the Income-tax Appellate Tribunal, and sometimes with a writ petition to the High Court and the Supreme Court. Therefore, these arears have to be shown against them until this matter is finally decided in the income-tax tribunals or in the courts of law. Sometimes we have to go to the court. Sometimes the Appellate Assistant Commissioner may give a finding and we may have to go in appeal. Because of these legal difficulties, these arrears accumulate.

MR. CHAIRMAN: The Question Hour is over.